

**Payment of committed rent for storage spaces owned
by private companies**

678. SHRI SUSHIL KUMAR GUPTA: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether Government has any plan, guaranteeing to pay committed rent of storage spaces that would remain unused in steel silos built to keep wheat;

(b) if so, the steps being taken to encourage private players for constructing steel silos for storing wheat; and

(c) the names of private companies which have shown interest in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI C. R. CHAUDHARY): (a) to (c) Government of India has approved an action plan for construction of steel silos in the country for a capacity of 100 LMT in Public Private Partnership (PPP) mode for modernizing storage infrastructure and improving shelf life of stored foodgrains. As per provisions of Concession Agreement which is signed between Government Agencies and private party for a location, fixed storage charges during guarantee period are to be paid to the private party by Government Agencies.

Government encourages private investment in construction of steel silos for storage of wheat through PPP mode. In the case of silos constructed in Viability Gap Funding (VGF) mode, land is provided by the Government and investment for construction is done by private party and there is a provision for seeking grant up to 20% of total project cost from the Government. In non-VGF mode, full investment including provision of land is done by private party. After a silo is constructed and taken over by Government Agency, storage charges are paid to private party for the guaranteed period as per Concession Agreement. The details of names of private companies which have shown interest in construction of steel silos are given in Statement.

Statement

*Details of names of private companies which have shown interest
in construction of steel silos*

Sl.No.	Name of Bidders/Companies
1.	Adani Enterprise Limited
2.	Baalaa Shree Storage
3.	BVSR Construction Pvt. Ltd.

Sl.No.	Name of Bidders/Companies
4.	Continental Warehousing Corporation (Nhava Seva) Limited
5.	Dabwali Agro Storage
6.	Dbaz-Ceigall Consortium
7.	Dineshchandra R. Agrawal Infracon Pvt. Ltd.
8.	Distribution Logistics Infrastructure Pvt. Ltd.
9.	Garg Acrylics Ltd.
10.	Janak Machines Private Limited
11.	KCC Buildcon Private Limited
12.	Manjit Singh Gill
13.	National Collateral Management Services Limited
14.	Om Metals Infraprojects Ltd.
15.	Oriental Structural Engineers Pvt. Ltd.
16.	PK& Partners
17.	PCM Cement Concrete Private Limited
18.	PCM Strescon Overseas Ventures Ltd.
19.	Shiv Bhandar Construction Co.
20.	Shri Hanumant Warehousing Private Limited
21.	Skylark Hatcheries Private Limited
22.	Sri Avantika Contractors (I) Limited
23.	Sudheeksha Warehouse Builders
24.	Sukhbir Agro Energy Limited
25.	Suman Forwarding Agency Private Limited
26.	Surat Goods Transport Pvt. Ltd.
27.	Techno Electric and Engineering Company Limited
28.	Techno Power Enterprises Pvt. Ltd.
29.	VRC Constructions (I) Pvt. Ltd.
30.	JP Singla Engineers and Contractors
31.	Bala Shree G Grains
32.	Om Metals Veerprabhu Consortium
33.	PSGG Technologies Private Limited

Sl.No.	Name of Bidders/Companies
34.	RCC Infra Ventures Ltd.
35.	Ramesh Kumar Trikamlal Padhiyar
36.	Techno Power Enterprises Private Limited
37.	Karan Bhushan Saran Singh
38.	Unipro Techno Infrastructure Pvt. Ltd.

**Action against FCI officials for non-maintenance of
quality and standards**

679. DR. AMEE YAJNIK: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) the amount of money spent on procurement of various foodgrains in different States under Minimum Support Price (MSP) in last four financial years;

(b) the total capacity of storage in the warehouses, added by Government in various States during the last four financial years; and

(c) the number of cases which have been registered in the last four years against the officials of Food Corporation of India (FCI) who are responsible for not maintaining quality and standard of storage and distribution of foodgrains?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI C. R. CHAUDHARY): (a) States are allocated food grains at subsidized rates under National Food Security Act, 2013 (NFSA) and other welfare schemes. Difference between Economic Cost and Central Issue Price (CIP) at which foodgrains are issued to States are reimbursed to Food Corporation of India (FCI) as subsidy. In case of States which have adopted Decentralized Procurement Scheme (DCP), food subsidy is released to States by Government of India for quantity of food grains procured and distributed by them under NFSA and other welfare schemes. In addition, the Central Government also procures foodgrains for meeting the requirements of buffer stock. Hence, part of the food subsidy also goes towards meeting the carrying cost of buffer stock.

The details of food subsidy released in last four financial years is as below:—